



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 379]

CHENNAI, WEDNESDAY, SEPTEMBER 16, 2020
Aavani 31, Saarvari, Thiruvalluvar Aandu-2051

Part IV—Section 1

Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 16th September, 2020 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 37 of 2020

A Bill to repeal certain enactments.

WHEREAS it is expedient that the enactments specified in the Schedule which are spent or have otherwise become obsolete, or have ceased to be in force otherwise than by expressed specific repeal, should be expressly and specifically repealed;

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

1. This Act may be called the Tamil Nadu Repealing (Second) Act, 2020.

Short title.

2. The enactments specified in the Schedule are hereby repealed.

Repeal of certain enactments.

3. The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

Savings.

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE SCHEDULE.

REPEALS.

(See section 2)

<i>S.No.</i>	<i>Year</i>	<i>Number</i>	<i>Short Title</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
<i>President's Act</i>			
1	1988	6	The Tamil Nadu Contingency Fund (Amendment) Act, 1988.
<i>Tamil Nadu Acts</i>			
2.	1957	X	The Payment of Wages (Tamil Nadu Amendment) Act, 1957.
3.	1958	XVI	The Tamil Nadu Maternity Benefit (Amendment) Act, 1958.
4.	1958	XVII	The Tamil Nadu Co-operative Societies (Amendment) Act, 1958.
5.	1959	7	The Tamil Nadu Contingency Fund (Amendment) Act, 1959.
6.	1960	9	The Tamil Nadu Coinage (Alteration of References) Act, 1960.
7.	1960	24	The Industrial Employment (Standing Orders) (Tamil Nadu Amendment) Act, 1960.
8.	1964	10	The Land Improvement Loans (Tamil Nadu Amendment) Act, 1964.
9.	1965	1	The Tamil Nadu Contingency Fund (Amendment) Act, 1965.
10.	1969	17	The Tamil Nadu Contingency Fund (Amendment) Act, 1969.
11.	1975	7	The Tamil Nadu Contingency Fund (Amendment) Act, 1975.
12.	1975	33	The Tamil Nadu Contingency Fund (Second Amendment) Act, 1975.
13.	1981	28	The Tamil Nadu Contingency Fund (Amendment) Act, 1981.
14.	1982	5	The Tamil Nadu Contingency Fund (Amendment) Act, 1982.
15.	1982	21	The Tamil Nadu Contingency Fund (Second Amendment) Act, 1982.
16.	1982	44	The Tamil Nadu Contingency Fund (Third Amendment) Act, 1982.
17.	1983	31	The Tamil Nadu Contingency Fund (Amendment) Act, 1983.
18.	1985	30	The Tamil Nadu Contingency Fund (Amendment) Act, 1985.
19.	1986	67	The Tamil Nadu Contingency Fund (Amendment) Act, 1986.
20.	1987	4	The Tamil Nadu Contingency Fund (Amendment) Act, 1987.
21.	1987	40	The Tamil Nadu Contingency Fund (Second Amendment) Act, 1987.
22.	1989	9	The Tamil Nadu Contingency Fund (Amendment) Act, 1989.
23.	1989	32	The Tamil Nadu Contingency Fund (Second Amendment) Act, 1989.
24.	1990	5	The Tamil Nadu Contingency Fund (Amendment) Act, 1990.
25.	1992	4	The Tamil Nadu Contingency Fund (Amendment) Act, 1992.
26.	1992	49	The Tamil Nadu Contingency Fund (Second Amendment) Act, 1992.
27.	1993	12	The Tamil Nadu Contingency Fund (Amendment) Act, 1993.

STATEMENT OF OBJECTS AND REASONS.

The State Law Commission, Tamil Nadu has recommended, in its Thirtieth, Thirty Second, Thirty Third, Thirty Fourth and Thirty Sixth Reports, to repeal certain enactments, as they have become obsolete and redundant. The Government, after careful consideration have decided to repeal the said enactments.

2. The Bill seeks to give effect to the above decision.

C.Ve. SHANMUGAM,
Minister for Law, Courts and Prisons.

Chennai-600 009,
16th September 2020.

K. SRINIVASAN,
Secretary.